BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 22/2025
IN
ORIGINAL APPLICATION NO. 171/2024

IN THE MATTER OF:

News item titled "Paint factory fire in Delhi's Alipur claims 11 lives 4 injured" appearing in The Times of India dated 16.02.2024

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FILED BY:

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DATED: 09.01.2026

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STATUS REPORT ON BEHALF OF THE SUB-DIVISIONAL MAGISTRATE, NARELA

That the present status report is being filed in compliance with the directions passed by this Hon'ble Court.

1. That it is respectfully submitted that the undersigned has only recently assumed charge as the Sub-Divisional Magistrate, Narela, and upon taking over charge, the relevant records pertaining to the present matter were required to be traced and examined.

2. That it is further submitted that a draft Cabinet Note in respect of the subject matter had earlier been put up and was perused by the Hon'ble Chief Minister, Delhi, and certain clarifications were sought thereon. Pursuant thereto, the file was received back in this office along with comments in November 2025, requiring further examination at the departmental level.

3. That during the interregnum period, there was also an administrative re-organization of districts and consequent re-demarcation and reallocation of jurisdiction, pursuant to which several records and files were required to be

transferred, reconciled, and re-indexed. The said administrative exercise resulted in unavoidable engagement of the staff and consumption of time.

4. That in view of the aforesaid circumstances, and considering that the matter has come up for active examination only recently, three weeks' time may kindly be granted to enable this office to examine the matter in detail and to take appropriate steps on a priority basis, strictly in accordance with law.

5. That the present status report is being filed bona fide, without any intention to delay the proceedings, and in the interest of justice.

SUB DIVISIONAL MAGISTRATE, NARELA

Sub Divisional Magistrate (Alipur) Delhi

09.01.2026